

ITEM NO.61

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).12098/2023

(Arising out of impugned final judgment and order dated 19-09-2023 in CRLP No.9024/2023 passed by the High Court For The State of Telangana at Hyderabad)

VATTI JANAI AH

Petitioner(s)

VERSUS

THE STATE OF TELANGANA

Respondent(s)

IA No. 193608/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 194103/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 12140/2023 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 194576/2023

IA No. 194576/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12726/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203628/2023

IA No. 203628/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12739-12742/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203622/2023

IA No. 203622/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12716-12717/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203530/2023

IA No. 203530/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No. 12733-12737/2023 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
203655/2023

IA No. 203655/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 04-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Vinay P Tripathi, Adv.
Mr. B. Shraavanth Shanker, AOR
Ms. Prerna Robin, Adv.
Mr. Shivam Kunal, Adv.
Mr. B Yeshwanth Raj, Adv.
Mr. B. Yeshwanth Raj, Adv.

For Respondent(s)

Mr. Rajiv Kumar Choudhry , AOR

Ms. Devina Sehgal, AOR
Mr. S. Uday Bhanu, Adv.

Mr. Nikhil Goel, Sr. Adv.
Ms. Siddhi Gupta, Adv.
Mr. Ashutosh Ghade, AOR
Mr. Adithya Koshy Roy, Adv.
Ms. Naveen Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the order passed by this Court on 01.10.2024,
two affidavits have been filed on behalf of the State. Ms.
Devina Sehgal, learned counsel submits that those contains the
details of the chargsheet filed in the concerned cases
spread across three Police Stations.

2. The Director General of Police, Mr. Jitendra is also
participating in the proceeding through virtual mode. He
acknowledges that there is gap in the instructions conveyed to

the Government Counsel, attending to the Supreme Court cases. The Officer assures that appropriate responsibility will be fixed and action will be taken against the defaulting Officer. The DGP then gives assurance that steps would be taken to improve the coordination between the Officers and the Government Counsel.

3. An affidavit on the above should accordingly be filed either by the DGP, Telangana or an Officer authorised by him within four weeks from today. In the meantime, the petitioner, if so advised, may also file rejoinder.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)